

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C).....of 2015  
CC No(s). 18334/2015(Arising out of impugned final judgment and order dated  
23/01/2015 in CWP No. 18562/2009 passed by the High Court Of  
Punjab & Haryana At Chandigarh)

STATE OF PUNJAB &amp; ORS.

Petitioner(s)

VERSUS

SARABJIT KAUR

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date :12/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE C. NAGAPPAN  
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. A.K. Ganguli, Sr. Adv.  
Mr. Sanchar Anand, AAG  
Mr. Apoorv Singhal, Adv.  
Mr. Kuldip Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Notice.

In the meantime, there shall be stay of  
contempt proceedings.List on 04.11.2015 along with R.P.(C) No.  
2038 of 2013 and connected matters.

Signature Not Verified

Digitally signed by

[ Charanjeet Kaur ]

[ Vinod Kulvi ]

Charanjeet Kaur

Date: 2015.10.12

17:24:33 IST

A.R.-cum-P.S.

Asstt. Registrar

Reason:

R.P.(C) No. 2038/2013 Etc. was earlier directed to  
be listed on 29.10.2015.